

केंद्रीय सूचना आयोग
Central Information Commission
बाबा गंगनाथ मार्ग/Baba Gangnath Marg
मुनिरका/Munirka, नई दिल्ली/ New Delhi – 110067

File No. 34/2/2015/CIC/Admn

Date: 05/07/2018

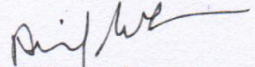
ORDER

Consequent upon the revision of Pay & allowances of the Chief Election Commissioner of India (CECI) and other Election Commissioners of India (ECIs) pursuant to the issue of High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2018, the pay and allowances of Chief Information Commissioners and Information Commissioners have been revised vide Order No.16/02/2005/CIC/Admn dated 23.04.2018. Further to the revision and implementation of Salary & Pension, provision for upper limit of additional Pension and Gratuity benefits to the Chief Election Commissioner of India (CECI) and other Election commissioners of India (ECIs) as adopted from the notified High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2018, the Pension, provision for upper limit of additional Pension and Gratuity benefits to Retired Chief Information commissioner and Information Commissioners are revised with effect from 01.01.2016 in the Central Information Commission mutatis mutandis.

2. In terms of the provisions of Section 13 (5) of the Right to Information Act, 2005, Revision of Pension, provision of upper limit of additional Pension and Gratuity of Retired Chief Information Commissioners and Information Commissioners are revised w.e.f. 01.01.2016 as under:-

- (i) Special Additional Pension in the revised pattern will now be ₹ 45,016/- (against pre-revised rate of ₹ 16,020/-) for every completed year subject to a maximum ceiling of ₹ 15,00,000/- (Rupees fifteen lakh only) per annum against the pre-revised limit of ₹ 5,40,000/-.
- (ii) As per Rule 16 A (2) (ii) of the Supreme Court of India (Conditions of Service) Act, 1958 applicable to Chief Information Commissioner/Information Commissioner, Additional Gratuity @ 10 days salary for every completed 6 months of service rendered as Chief Information Commissioner/Information Commissioner for those retired after 01.01.2016 subject to a maximum limit of ₹ 20,00,000/- (Rupees twenty lakh only) gratuity that can be paid to a Government employee now (i.e. sum of gratuity received from previous service in the Government plus the additional gratuity on account of revised ceiling does not exceed the prescribed ceiling of Rupees twenty lakhs).

3. This issues with the approval of Chief Information Commissioner.


(Anil Kumar Gehlot)
Joint Secretary

Copy to:

1. PPS to Chief Information Commissioner
2. PPSs to Information Commissioners
3. All Former CICs and ICs
4. PA to Additional Secretary
5. PA to Registrar (Consultant)
6. JS (Admn)/JS (P & B)/JS (Law)/JS (M&R)
7. All Deputy Secretaries/Dy Registrars/Designated Officers
8. US (IR), DoPT, North Block, New Delhi
9. PAO (CAT), Club Building, Old JNU Campus, New Delhi 110067
10. DDO/Cash Section/RTI Cell/CR-I/CR-II/Legal Cell/Dak Section/Library/Record Room
11. Concerned task holders
12. Guard File
13. JS (M&R) – For uploading the order on CIC's website.